IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

MONDAY,THE FOURTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 578 OF 2025

Writ Appeal under clause 15 of the Letters Patent Appeal Preffered Against The Order Dated 24/02/2025 in W.P.No 35923 of 2024 on the file of the High Court.

Between:

1. The Telangana Industrial Infrastructure Corporation Ltd, Rep by Vice Chairman and Managing Director, FAC Parisrama Bhavanam, 6th Floor, 5958/8, Fathemaidan Road, Hyderabad
2. Zonal Manager, The Telangana Industrial Infrastructure Corporation Ltd, Parisrama Bhavanam, 6th Floor, S9S8/8, Fathemaidan Road, Hyderabad.

...APPELLANTS

AND

1. State Bank of India, Premises and Estates Department, 3rd Floor, Local Head Office Bank, Street Koti, Hyderabad 500 095, T S represented by Asst General Manager

.....RESPONDENT/WRIT PETITIONER

2. State of Telangana, Industries and Commerce INF Department, CIP FAC I and C IP and INF Department, Represent by its Principal Secretary, Secretariat, Hyderabad.

...RESPONDENT/RESPONDENT

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order dated 24.02.2025 in W.P.No.35923 of 2024

Counsel for the Appellants: SRI T. RAJNIKANTH REDDY
ADDL ADVOCATE GENERAL

Counsel for the Respondent No.1: SRI M. NARENDER REDDY
SENIOR COUNSEL REP
SRI G. PRABHAKAR SARMA

Counsel for the Respondent No.2: GP FOR INDUSTRIES

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No. 578 of 2025

JUDGMENT:

Heard Sri T. Rajnikanth Reddy, learned Additional Advocate General appearing for appellants and Sri M. Narender Reddy, learned Senior Counsel representing Sri G. Prabhakar Sarma, learned Standing Counsel for State Bank of India, appearing for respondent No.1.

2. The instant appeal arises out of the second round of litigation between State Bank of India (for short 'the bank') and the Telangana Industrial Infrastructure Corporation Limited, the appellants herein. The whole issue relates to implementation of a project in a land allotted in favour of the bank for construction of office building. In the earlier Writ Petition, W.P.No.12725 of 2021, the bank had sought quashing of the proceedings dated 22.01.2021 and 28.12.2020 issued by appellant Nos.1 and 2 respectively, as arbitrary, illegal and violative of principles of natural justice. In that proceedings, contained in letters dated 28.12.2020 and

22.01.2021, cancellation order was passed. The learned writ Court set aside the cancellation order and directed respondent No.2 to reconsider the request submitted before appellant No.1 on 01.09.2020 and pass appropriate orders. The impugned Writ Petition, W.P.No.35923 of 2024, was preferred by the bank being aggrieved by the order dated 09.12.2024 passed by the Vice-Chairman and Managing Director of the Telangana Industrial Infrastructure Corporation Limited, appellant No.1 herein, whereby the allotment of land was cancelled and possession was resumed and the bank was requested to come forward to execute the cancellation deed to the sale agreement. During pendency of the impugned Writ Petition, the order dated 09.12.2024 was withdrawn in compliance of the order passed in the earlier Writ Petition, W.P.No.12725 of 2021. After taking note of this and observing that the impugned Writ Petition does not survive for adjudication any more, the learned writ Court disposed of the same and issued further direction upon the appellants and respondent No.2 to consider the request of the bank for initiation of appropriate steps forthwith for implementation of the subject project within a

period of four (4) weeks from the date of receipt of copy of the order though the specific recommendations and the timelines laid down in the letter dated 01.09.2020 of 2nd respondent addressed to 1st respondent already elapsed. This latter part of the direction has aggrieved the respondent Corporation to prefer this appeal.

3. Learned counsel for the appellants submits that once the proceedings for cancellation of the subject project were withdrawn by appellant No.1, the learned writ Court ought not to have issued any specific direction to the appellants and respondent No.2 to consider the request of the bank for initiation of appropriate steps for implementation of the subject project, moreover when the timelines earlier fixed are elapsed.

4. We have considered the submissions of the learned counsel for the appellants and also the bank. We are of the view that the impugned directions are innocuous in nature. Since the decision to cancel the subject project has been withdrawn, the learned writ Court after considering the request of the learned counsel for the bank, felt it proper to issue a

direction upon the appellants and respondent No.2 to consider the request of the bank for initiation of appropriate steps forthwith for implementation of the said project since the earlier timeline had elapsed. The apprehension of the appellants that by the impugned order dated 24.02.2025, the learned writ Court directed the appellants and respondent No.2 to act one way is misplaced. As such, the appellant Corporation is supposed to take a decision on the representation of the bank on the pending subject project in accordance with law.

The Writ Appeal is accordingly disposed of. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-V.KAVITHA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,
1. The General Manager, State Bank of India, Premises and Estates Department, 3rd Floor, Local Head Office Bank, Street Koti, Hyderabad 500 095, T S
2. The Principal Secretary, Industries and Commerce INF Department, CIP FAC I and C IP and INF Department, Secretariat, Hyderabad.
3. Two CCs to ADDL ADVOCATE GENERAL High Court for the State of Telangana, at Hyderabad [OUT]
4. One CC to SRI. G. PRABHAKAR SARMA, Advocate [OPUC]
5. Two CD Copies

B M
GJP

HIGH COURT

DATED:04/08/2025



JUDGMENT

WA.No.578 of 2025

DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS

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ASV
14/11/25